

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.205- IA/707(AHM)2022
ITEM No.206- IA 918 of 2020
ITEM No.207- Cont.P/6(AHM)2023 in IA/187(AHM)2022
in
CP(IB) 82 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Lim Fa Pte Ltd

.....Applicant

V/s

Pioneer Globex Pvt Ltd

.....Respondent

Order delivered on: 23/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Liquidator : Mr. Nilesh Udernani, Adv. a.w. Mayur Jugtawat, Adv.
For the Applicant : Ms. Pragati Tiwari, Adv. for Mr. Nipun Singhvi, Adv.
For the Respondent : Mr. Atishay Jain, Adv. for R 1,2,5
Mr. Kunal Kanungo -R-2&3
For the erstwhile RP : Mr. Pratik Thakkar, Adv.

ORDER

IA/707(AHM)2022

Learned counsel for the applicant seeks adjournment in the matter.

List for further consideration on 14.08.2024

IA 918 of 2020

Heard Learned Counsels for both the sides.

List for physical hearing on 14.08.2024

Cont.P/6(AHM)2023 in IA/187(AHM)2022

One of the respondents is not served. Learned advocate for the applicant submitted that they can only try for service and if not served ex-parte order may be passed.

However, without serving the notice upon respondent, we cannot pass ex-parte order and therefore the applicant to take necessary step to serve upon all respondents and file proof of service.

List for further consideration on 14.08.2024

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DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)